

SHRI P. UPENDRA: Utmost urgency was shown in this matter. Firstly, Mr. Arif Mohd. Khan was sent there and Foreign Minister has again gone there. He went to Baghdad. He met not only the Iraqi authorities but also the Indians who arrived there..(Interruptions) He has gone to Kuwait. Both, he and Mr. Arif Mohd. Khan are expected today and tomorrow full details will be given to the House as to how and what arrangements have been made Iraqi authorities have assured all help to the Indians. The routes have been decided. Whoever wants to come may come. It is not correct to say that all the one lakh and fifty thousand people want to come away here. Arrangements have been made for those who want to come here and a full statement will be made as soon as the Ministers arrive. (Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur): A statement should be made every day giving whatever information is available with you. (Interruptions)

[Translation]

SHRIBANSILAL (Bhiwani): Mr. Speaker Sir, I have given a notice for discussion under Rules 193 on the Meham incident where atrocities were committed on a large scale. The ex-Chief Minister and his family had a hand in the atrocities and murders committed there. The Prime Minister and the Home Minister both of them said on the floor of the House that they would get the incident inquired into by the C. B. I and a sitting judge of the Supreme court. But it is a matter of regret that two to three months have already passed, neither a C. B. I. enquiry has been conducted nor a sitting judge of Supreme Court has been appointed to enquire into the matter, merely an ex-judge of the Supreme Court has been appointed.

12.26 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

I would request you to arrange a discussion on it as early as possible. The ex-Chief Minister, his family and his sons are the murderers. As such a discussion in this regard should be ex-allowed as early as possible. If an enquiry is not made, the ex-chief Minister and his sons will, go scot free.

Please allow a discussion as early as possible. (Interruptions)

[English]

SHRI YADVENDRA DATT(Jaunpur): I want to raise a point of order Sir.

MR. DEPUTY SPEAKER: No point of order now. Shri Indrajit Gupta.

12.26 1/2 hrs.

RE: SITUATION ARISING OUT OF
BLOCKADE OF CRUDE OIL SUPPLY
FROM ASSAM

SHRI INDRAJIT GUPTA (Midnapore): I have been trying since yesterday to draw the attention of the House to this very urgent and very serious matter which is taking place in the State of Assam. The blockade of crude oil supplies from Assam due to the agitation which is being carried on there by the All Assam Students Union has produced a result now where three major oil refineries have been closed down. The refinery at Barauni and the other two refineries ironically enough situated in Assam itself one in Bongaigaon and another in Guwahati-are closed down. At a time when there is such a petroleum and oil crisis facing the country, the Minister has been telling us about it in detail, it is expected to get worse because of the Middle-East events and all that, at such a moment if crude oil supplies are completely stopped from these oil refineries of ours, we can understand what is going to happen. I want to

know—we are reading this news everyday but there is no reaction—what the Government of India what the Government of Assam which must be consulted I suppose by the Government of India are doing.

I don't deny that there may be justified grievances and demands of the people of Assam. But I am questioning the form of agitation, the form of movement which leads to declaring an oil war on the other parts of the country. How can they be allowed? Tomorrow somebody in Bihar may say that we won't allow coal to go out, we won't allow iron-ore to go out of Bihar because we have got some agitation there. Therefore this type of thing is creating a situation where the country will be divided into so many warring States and one region fighting against another region. This cannot be permitted in the interest of the unity of the country, in the interest of the national unity. I want to know what the Government is proposing to do in this matter. They cannot be allowed to blockade the oil supply in this region. (*Interruptions*)

THE MINISTER OF FINANCE (PROF MADHU DANDAVATE): The Government is deeply concerned over the issue which Shri Indrajit Gupta has raised. We are already in touch with the concerned persons in Assam and we are trying our best to see that the issue is actually sorted out and we have told them that it is not only the question of Assam, it is the question of the entire country, and more so after the Middle-East crisis. Therefore we will take all possible steps to see that the issues are sorted out.

[*Translation*]

SHRISATYNARAYAN JATIYA (Ujjain): Mr. Deputy Speaker, Sir, non-payment of Provident Fund amount has made it difficult for thousands of retired workers to meet their needs after their retirement. Thousands of

such workers of Vinod Mill in Ujjain are in distress. I would urge upon the Labour Minister that those workers who have not been said their Provident Fund after their retirement.....

[*English*]

MR. DEPUTY SPEAKER: This is not an urgent matter, this should not have been raised now. Shri Sontosh Mohan Dev.

SHRISONTOSH MOHANDEV (Tripura West): I fully share the concern with Shri Indrajit Gupta. I myself gave a notice of calling Attention on this particular issue of oil blockade.

MR. DEPUTY SPEAKER: Have you given the Calling Attention Motion?

SHRI SONTOSH MOHAN DEV: I have given Sir.

MR. DEPUTY SPEAKER: O. K., we will look into it.

SHRI SONTOSH MOHAN DEV: I want that there should be a discussion. This is a very serious matter and it should be discussed.

SHRI AJIT PANJA (Calcutta North East) Sir, the whole country is alarmed that a laboratory of Magadh University of Gaya, there has been a theft of ten grams of lethal potassium cyanide. It has been stated by the Bihar Government that it might have been caused by the anti-national elements, the terrorists. I do not think, the local administration will be able to tackle this. Therefore, I request the Central Government to send a very high-power team to investigate the matter immediately. This is because the intention on the part of the terrorists, as stated by the local Government, seems that they will poison the drinking water system which might cause loss of lives of hundreds and thousands of people. Therefore, I demand immediate action by Centre in this matter.

[*Translation*]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, I would like to draw the attention of the hon. Minister towards the most backward area of Uttar Pradesh called Bundelkhand where drought conditions are prevailing for the last four years continuously..... (*Interruptions*) The farmers are being thrashed in jails..... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: This is not the way to raise such matters. Such matters should not be raised. You should know what to be raised. Not like this. You cannot raise each and everything.

(*Interruptions*)

SHRI P. R. KUMARAMANGALAM (Salem): Mr. Deputy Speaker, Sir, I have given notice that I wish to mention a very serious situation arising out of the telecommunication engineers threat to go on strike from next week. I had mentioned it to the Minister of Communications also. It is a very serious matter and unless you immediately start negotiations and settle the matter, it would go out of hands.

In addition to that, all Central Government employees today are agitating about dearness allowance. The hon. Finance Minister is here. Every time he cuts a per cent or two playing statistical games. This time he has cut the whole dearness allowance. They are extremely upset, and it is likely to blow up into an agitation which will go out of proportions. They are sitting on *dharna* outside his office. I would request the hon. Finance Minister to make a statement.... (*Interruptions*).

SHRI HARISH RAWAT: It is a very serious matter. All the Central Government

employees are concerned. They are sitting on *dharna* outside his office. He can respond... (*Interruptions*).

PROF. SAIFUDDIN SOZ (Baramulla): Sir, I want to refer very briefly to the Home Minister's speech that he made here yesterday..... (*Interruptions*) **.

MR. DEPUTY SPEAKER: I am not going to allow it. This will not go on record. Please sit down.

[*Translation*]

SHRI C. M. NEGI (Garhwal): Mr. Deputy Speaker, Sir, on the 17th and 18th of August owing to cloud burst and heavy rainfall the houses in the headquarters of Mori development block Mori in Uttarkashi district were nearly ruined and dozens of people were killed. A similar accident took place in Neelkanth and Lakshman-Jhula on the 9th of July. Here too more than hundred people were killed and dozens of houses collapsed. Similar mishaps occurred in Gyasu, Uttarkashi, Kuntha and Bamauli also. I want to draw the attention of the Government towards the fact that the Himalayan region of Uttar Pradesh is a hilly area and it is my request to the Government India to undertake earth reinforcement work in the affected areas.

[*English*]

MR. DEPUTY SPEAKER: This is not to be discussed like this. You should know how to bring it. Please sit down.

SHRI ANBARASU ERA (Madras Central): I received a notice from the Reception Office which is completely filled up in Hindi. It is a very ticklish issue. I do not want that this should become an issue between south and north. I am a lover of Hindi. In fact, DMK people have spoiled the people of Tamil Nadu. They have not provided facilities to learn Hindi....(*Interruption*). Therefore, I have given a notice for a discussion under Rule 193 regarding the language police. There-

fore, I want the hon. Minister to react on this issue. The Union Minister for Urban Development, Mr. Maran, is here. I thought, he would protect the interest of the Tamil People but he does not speak about the imposition of Hindi. Therefore, I want a discussion under rule 193..... (*Interruptions*).

SHRI M. J. AKBAR (Kishanganj): This morning I was forced to give another notice of privilege to the Speaker against Shri Upendra for yet another chapter of fraud against 'Khula Manch'. I would request the hon. Minister either *bandh karokhula* Manch or call it *Khula* fraud. The latest episode in this drama is that.....

MR. DEPUTY SPEAKER: You speak to the Speaker. SHRI M. J. AKBAR: It is a very serious matter. On *Khula Manch* Mrs. Mrinal Pande was shown speaking and presenting the programme. She has spoken the truth but they cannot show the truth and that is why they are shouting. Government has made Doordarshan into a propagandamachine. We are exposing their propaganda..... (*Interruptions*). You cannot shout me down..... (*Interruptions*).

MR. DEPUTY SPEAKER: No, no. I have called another person.

SHRI M. J. AKBAR: I seek your protection..... (*Interruptions*). The Minister must come to the House and apologise for misleading the House..... (*Interruptions*).

MR. DEPUTY SPEAKER: You know that if you have any grievance, the devices are available. I think, you are using that device-device of moving a motion. If you want to see that the motion which you have moved is properly considered, you can meet the hon. Speaker in his chamber and he will give the ruling. Now, the matters which have to be brought to the House, are not discussed on the floor of the House. That has been the convention and the rule. If you have given anything, you are welcome to discuss it with the Speaker.

(*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): In the recent cyclone which hit the Orissa Coast, the tide was the highest and saline water had inundated many parts of the State. Many houses had collapsed. Therefore, I would request the Central Government to immediately collect information and if necessary, help Orissa cyclone victims. My second point is that the National Project Construction Corporation workers are giving dhama before the Shram Shakti Bhavan for the last five days in this rain. Unnecessarily and without cause they are being retrenched and the management there is giving work to the contractors. This had started during the Congress rule. The present Government had promised to correct this position but they have not corrected it. Even the Minister gave a statement that fifty workers will be employed but none of them has been employed. Therefore, I want that the Government should immediately take up and solve the issue of these workers.

SHRI MANORANJAN BHAKATA (Andaman & Nicobar Islands): Mr. Deputy Speaker, Sir, since last one month, the casual workers attached to the Calcutta port are on strike and this has badly affected the movement of incoming and outgoing cargo at Calcutta Port. That is why the cargoes coming from Andaman and Nicobar Islands or essential commodities going to Andaman and Nicobar Islands are also badly affected. Since the strike is going on in such an important major Port Trust area, it is unfortunate that the Minister of Surface Transport did not make any statement in this House as to what action they have taken about this strike and to see that the movement of essential commodities and other cargo from the Calcutta Port is regularised.

MR. DEPUTY SPEAKER: Shri Janardan Tiwari.

SHRI DINESH SINGH: Mr. Deputy Speaker, Sir, I am on a point of order.

MR. DEPUTY SPEAKER: There is no point of order at this time. There is no business before the House.

SHRI DINESH SINGH: Sir, you cannot function in an arbitrary manner. You have to function according to the rules. I am raising a point of order under rule 222.

MR. DEPUTY SPEAKER: O. K. , you can raise the point of order. I will give you the ruling.

SHRI DINESH SINGH: Sir, yesterday, the hon Speaker was pleased to state that he will be giving his ruling today on the Privilege Motion that I have given. I should like to know whether you would be giving the ruling and at what time would the ruling be given.

MR. DEPUTY SPEAKER: Yes, my ruling is that at this time, when there is no business before the House, no point of order can be raised. I would request the Members not to raise the point of order when there is no business before the House. At this point of time there is no business before the House. If you have any difficulty, I can solve that difficulty by asking you to meet the hon. speaker who will solve the difficulty. The point of order raised by you is not in order. Yes, Mr. Janardan Tiwari.

SHRI DINESH SINGH: If there is no business before the House, then what are we doing? Is that your ruling that this House is functioning without any business, without any agenda?..... (*Interruptions*)

MR. DEPUTY SPEAKER: There is no point of order.....

(*Interruptions*)

[*Translation*]

SHRI JANARDAN TIWARI (Siwan): Mr. Deputy Speaker, Sir, North Bihar is frequented by floods every year, in this regard K. L. Rao Committee was constituted to suggest preventive measures. The Committee had recommended construction of dams on rivers like Kamla, Balan, Kosi, Gandak and Mahananda which flow from Nepal. This will provide electricity, promote irrigation and

save the North Bihar zone. As such, I request the Government to hold talks with the Nepalese Government in the light of the K. L. Committee's report and implement the recommendations of the same by constituting a new committee..... (*Interruptions*)

SHRI BHAJAN LAL (Faridabad): Mr. Deputy Speaker , Sir, I wish to draw your attention towards a very important issue. The engineer under whose supervision the construction work of Sutlaj canal was going on was killed by extremists four months back. Thereafter, the work on that canal was brought to a halt and Shri S. S. Mann has declared that their first programme will be to fill the canal with earth. The Government of India is construction this canal and thus it is responsible for its constructing but the Government has not uttered even a single word in this regard. You are aware of the fact that Punjab and Haryana are two States which supply foodgrains to the entire country whether it is sugarcane, oilseed or cotton. Mr. Deputy Speaker, Sir, the construction of this canal will be beneficial not only to Haryana but it is the life line of the entire country. Therefore, I request the Government of India to be strict and to take strong action and resume the work on this canal.

Mr. Deputy Speaker, Sir, my second point is this that yesterday the Prime Minister made a statement regarding Pakistan. He should acquaint the House daily about the developments regarding Pakistan.

MR. DEPUTY SPEAKER: All right. You have said what you had to say.

SHRI BHAJAN LAL: I will take only one minute. My last point is that there is virtually no Government in Haryana for the last one month because the present Government has been reduced to a minority Government. The administration and law and order situation in that State has deteriorated to such an extent that I would request the Prime Minister and the Government to take a quick decision in this regard so that the Government is in a position to do something concrete.

[English]

PROF. P. J. KURIEN (Mavelikara): Sir, it is not a point of order but the matter raised by Shri Dinesh Singh is the concern of the whole House..... (Interruptions) I am not at all questioning your ruling. I am only bringing to your kind notice that yesterday the hon. Speaker announced in the House that the ruling on the Privilege Motion will be given today. Therefore, according to this ruling, we are expecting the decision from you or from the hon. Speaker.

MR. DEPUTY SPEAKER: This is not a point of order. (Interruptions)

(Interruptions)

PROF. P. J. KURIEN: Sir, I have referred to what the hon. Speaker said yesterday. We are expecting the ruling. Kindly give the ruling.

MR. DEPUTY SPEAKER: The ruling is that it is not a point of order. What you have brought to our notice will be brought to the notice of the Speaker.

(Interruptions)

MR. DEPUTY SPEAKER: Now, Papers to be Laid.

12.46 1/2 hrs.

PAPERS LAID ON THE TABLE

Delhi Development Authority (Pension) Amendment Rules, 1990

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): Sir, I beg to lay on the Table a copy of the Delhi Development Authority (Pension) Amendment rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 2nd February,

1990 under section 58 of the Delhi Development Act, 1957. [Placed in Library See No. LT-1244/90]

Apprenticeship (Amendment) Rules, 1989 and Employees Deposit Linked Insurance (Amendment) Scheme, 1996

[Translation]

THE MINISTER OF LABOUR AND MINISTER OF WELFARE (SHRI RAMVILAS PASWAN): Sir, I beg to lay on the table:

1. A copy of the Apprenticeship (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 853 in Gazette of India dated the 11th November, 1989 under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library See No. LT—1245/90]
2. A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 354 in Gazette of India dated the 9th June, 1990 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library See No. LT—1246/90]

Annual Accounts of Chittaranjan National Cancer Research Centre, Calcutta for 1987-88 and statement for delay in laying these papers

[English]

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): Sir, I beg to lay on the Table:-

- (1) A copy of the Annual Accounts (The Annual Report was laid on the Table of Lok Sabha on 3rd